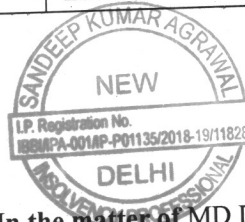


FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
MD DEVELOPMENT PRIVATE LIMITED OPERATING IN CONSTRUCTION SECTOR
AT MUMBAI

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Name of Corporate Debtor: MD Development Private Limited CIN: U45200MH2007PTC170644 PAN: AALCS0069B
2.	Address of the registered office	Registered address: F 89, Prime Mall, Irla Society Road, Vile Parle (West) Mumbai, Mumbai City MH 400056
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	As per the last audited Annual Report 2019-20, there is no fixed assets available in the Corporate Debtor.
5.	Installed capacity of main products/ services	NIL
6.	Quantity and value of main products/ services sold in last financial year	As per the last audited Annual Report 2019-20, the quantity/ value of main products/ services sold is Nil.
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending a request to the Resolution Professional at: cirp.mddevelopment@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The resolution applicants must be eligible under Section 29A of the Code. Further, send a request to the Resolution Professional for additional information at: cirp.mddevelopment@gmail.com
10.	Last date for receipt of expression of interest	7 th June, 2023
11.	Date of issue of provisional list of prospective resolution applicants	17 th June, 2023
12.	Last date for submission of objections to provisional list	22 nd June, 2023
13.	Process email id to submit EOI	cirp.mddevelopment@gmail.com



Sandeep

Sandeep Kumar Agrawal
Resolution Professional

In the matter of MD Development Private Limited
Reg. No.: IBBI/PA-001/IP-P01135/2018-2019/11828
Reg. Add: 523, Pocket-E, Mayur Vihar Phase-2,
New Delhi, National Capital Territory of Delhi, 110091
Reg. Email Id: ipsandeepagrawal@gmail.com

Place: Mumbai
Date: 23.05.2023

NOTICE

NOTICE is hereby given that the Certificates for Equity shares Nos. 210 of Rs 1/-, Folio No. A003180, Certificate No. 223497, Dist Nos. 235760063-235760272 of Britannia Industries Limited standing in the name of ARUN VASWANI has been lost or mislaid and undersigned have applied to the Company to issue duplicate Certificates for the said shares. Any person who has a claim in respect of the said shares should lodge such claim with the Company at its registered office Britannia Industries Limited, 5/1 A Hungerford Street, Kolkata, West Bengal, 700017 within one month from the date this the said Unit, can also note their respective objections within 15 days of the address below mentioned.

PUBLIC NOTICE

TAKE NOTICE THAT M/s. Simandhar Trading Company had availed loan from Cosmas Co-operative Bank Ltd., and deposited following life document which is missing in respect of Unit No. 104, 'Jay Geeta Industrial' Premises Co-operative Society Ltd., situated at Bhuvan Shankar Road, Dadar, Mumbai - 400028 (hereinafter referred to as the said Unit).



Annexure XXVII

Final Reminder Cum Auction / Sale Letter For Agriculture Gold Loans (MF 1033) Iqatpuri Branch (DP 5606)

The under mentioned persons are hereby informed that they have failed to pay off the liability in the loan accounts. Notices sent to them by Registered Post have been returned undelivered, to the Bank. They are therefore requested to pay off the liability and other charges and return the pledged securities on or before 06/06/2023 (date) failing which the said securities will be sold by the Bank in e- Auction at the cost of the borrower at 12.30 PM. To 1.30pm on 12/06/2023 or on any other convenient date thereafter without further notice, at the absolute discretion of the Bank.

Table with columns: Sl. No., Date of Loan, Loan Number, Name of the Borrower, Gross Weight, Net Weight, Appraised Value, Balance Outstanding. Includes details for Mr Pankaj Ashok Navare.

NOTE: Amount outstanding should include all liabilities of the party under Gold Loans as well as any other loan/credit facility

Date: 20/05/2023 Place: Iqatpuri



Sd/- Authorised Officer, Canara Bank

MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY

2nd floor, Engineering Division, Plot Nos. R-5, R-6 & R-12, Bandra-Kurla Complex, Bandra (E), Mumbai - 400 051. Tel: 26594165/4055, Fax: 26594179. Website: https://mmrda.maharashtra.gov.in

e-TENDER NOTICE

Name of Work: Urgent repairs to 5 nos. of lift with its electrical installation for Building No.R1 to R5 (G+7 Floor) at Hari Om Nagar, Mulund.

Table with columns: Estimated Cost (In Rs.), Cost of Bank Tender (Per Each) (In Rs.), Earnest Money Deposit (In Rs.), Contract Period. Includes details for 47,68,611/- (Excluding GST) and 590/-.

Bid documents download : 23/05/2023 (12:00 hrs.) to 05/06/2023 (12:00 hrs.) Last date of online submission: 05/06/2023 (12:00 hrs.)

Note: The e-Tender can be downloaded from e-Tendering portal: https://mahatenders.gov.in/nicapp/

For further information if required you may please contact Shri. S. K. Fuluri, Executive Engineer, on Telephone number 022-26594165.

IN THE CITY COURT FOR GREATER BOMBAY, AT MUMBAI

CHAMBER SUMMARY No. 1823 OF 2022 IN COMMERCIAL SUIT No. 752 OF 2021 (UNDER ORDER XXVI OF CODE OF CIVIL PROCEDURE 1908)

Union Bank of India (E - Corporation Bank), a body corporate constituted under the provisions of the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970 having their head office at Regional Office, 66/80, Mumbai Samachar Marg, Fort, Mumbai - 400023 and a Branch Office amongst others at the said Unit (E - Corporation Bank), Saras Apartment, Flat No. TP5 III, Mo Road, Matin, Mumbai - 400016.

1. Sabha Shankar S. Vishwakarma, Adult, an India Inhabitant, having his residential address at Room No. 712, Building No. 106, Deodut CHS, New Madh Colony, Ghatkopar Vashi Link Road, Marundh, Mumbai (now deceased)

2. Mohamed Idrish Khan, Adult, an Indian Inhabitant, Proprietor of Idrish Art. Gala No. 23, Jai Bhavani CHS Ltd., 90 Feet Road, Khanderam Nagar, Dhavala, Mumbai. And also at: Mohamed Idrish Khan, Room No A 24, Madina Chawl, Mukund Nagar, Dhavala, Mumbai - 400017

3. Seema Sabha Shankar Vishwakarma, Adult, an Indian Inhabitant, having his residential address at Room No. 712, Building No. 106, Deodut CHS, New Madh Colony, Ghatkopar Vashi Link Road, Marundh, Mumbai.

LET ALL THE PARTIES CONCERNED ATTEND BEFORE HIS HONOUR JUDGE SRI A.S. SALGAR presiding in C.R. No. 31 on 18 day of December, 2022 at 11.00 a.m. or soon thereafter when the counsel can be heard by the counsel on behalf of the Plaintiff above named for the following reliefs:

a) That this Hon'ble Court be pleased to pass an order thereby permit the Plaintiff to take out an amendment as per schedule annexed herewith in the cause file of the suit for substituting and for bringing legal heirs of deceased Defendant No. 1 on record in the place of deceased Defendant No. 1.

b) Any further relief in the nature and circumstances of the case may be granted. This is 11th day of October 2022.

2. Mohamed Idrish Khan, Adult, an Indian Inhabitant, Proprietor of Idrish Art. Gala No. 23, Jai Bhavani CHS Ltd., 90 Feet Road, Khanderam Nagar, Dhavala, Mumbai.

3. Seema Sabha Shankar Vishwakarma, Adult, an Indian Inhabitant, having his residential address at Room No. 712, Building No. 106, Deodut CHS, New Madh Colony, Ghatkopar Vashi Link Road, Marundh, Mumbai.

1. Seema Sabha Shankar Vishwakarma, Legal heirs and representative of deceased Defendant No. 1. Idrish Mr. Sabha Shankar S. Vishwakarma Adult, an India Inhabitant, having his residential address Room No. 712, Building No. 106, Deodut CHS, New Madh Colony, Ghatkopar Vashi Link Road, Marundh, Mumbai.

R. K. Associates, Advocate for the Plaintiff, 103, 'H' Floor, Bagazelle Street, Fort, Mumbai - 400 001

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR MD DEVELOPMENT PRIVATE LIMITED OPERATING IN CONSTRUCTION SECTOR AT MUMBAI

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Table with columns: Sr. No., Name of the corporate debtor along with PAN/CIN/LLP No., Name of Corporate Debtor, MD Development Private Limited, CIN:U45200MH2007PT10644, PAN: AALCS00595

1. Name of the corporate debtor along with PAN/CIN/LLP No. 2. Address of the registered office 3. URL of website 4. Details of place where majority of fixed assets are located

5. Installed capacity of main products/ Services 6. Quantity and value of main products/ services sold in last financial year

7. Number of employees/ workmen 8. Further details including latest available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:

9. Eligibility for resolution applicants available at: 10. Last date for receipt of expression of interest 11. Date of issue of provisional list of prospective resolution applicants 12. Last date for submission of objections to provisional list 13. Process email id to submit EOI

Can be sought by sending a request to the Resolution Professional at: corp.mdddevelopment@gmail.com

The resolution applicants must be eligible under Section 25A of the Code. Further, send a request to the Resolution Professional for additional information at: corp.mdddevelopment@gmail.com

7th June, 2023 17th June, 2023 22nd June, 2023

2. Address of the registered office 3. URL of website 4. Details of place where majority of fixed assets are located

5. Installed capacity of main products/ Services 6. Quantity and value of main products/ services sold in last financial year

7. Number of employees/ workmen 8. Further details including latest available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:

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7th June, 2023 17th June, 2023 22nd June, 2023

2. Address of the registered office 3. URL of website 4. Details of place where majority of fixed assets are located

5. Installed capacity of main products/ Services 6. Quantity and value of main products/ services sold in last financial year

7. Number of employees/ workmen 8. Further details including latest available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:

Form No. URC-2 Advertisement giving notice about registration under Part I of Chapter XXI

[Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) to the companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC) Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IIT Manesar, District Gurgaon (Haryana), Pin Code-122050 that M/S. DAYA ENTERPRISES (Firm Reg. No. MU00020215) a partnership firm may be registered under Part I of Chapter XXI of the Companies Act, 2013, as a company limited by shares.

2. The principal objects of the company are as follows: a) To carry on the business as bankers, property developers, Engineering Contractors, Civil, mechanical and labour contractors, building and erection engineers, consultants, dealers in, importers, exporters and manufacturers of prefabricated and precast houses, materials, tools, implements, machinery and metalware in connection therewith or incidental thereto and also to alter, demolish, renovate or carry out repairs on such favourable terms and deemed fit and to carry on the business of designers, Real Estate agents, layout promoters and also act as real estate brokers, realtors and agents and other service providers and to carry on any other business that is customarily, usually and conveniently carried on there within or outside India and to purchase, acquire, take on lease or in exchange or in any other lawful manner any area, land, buildings, structures and to turn the same into account, develop the same, dispose off or maintain the same and give away for rentals.

b) To carry on the business of contractors, sub-contractors, quasi contractors and to undertake contracts and subcontracts relating to construction, modification, repairing, alteration, construction, removal, redecoration, redeigning, enlarging, improving and designing of civil work, building for whatever use, roads, approach roads, streets, circles, squares, parks, gardens, statues, parking places, bridges, dams, watercourses and reservoirs, tunnels, earthworks, sewers, tanks, drains, sewage, lighthouses, towers, transmission lines, pipes, underground cables, railway tracks, railway sidings, runways, shipyards, stockyards, culverts, channels whether on a turnkey basis or on labour contracts or otherwise.

c) To carry on the business of establishing and/or promoting support services whether information technology-enabled or otherwise including but not limited to placement services, enterprise content and data services, services, transports, Back office operations, manpower supply, maintenance of information systems and act as consultants for the aforementioned services and businesses.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at A-2/ 301, NILKANT VALLEY, KOLSHET ROAD, DHOKALI THANE (W), MAHARASHTRA - 400607.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC) Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IIT Manesar, District Gurgaon (Haryana), Pin Code-122050 within twenty-one (21) days from the date of publication of this notice, with a copy to the company at its registered office.

Name(s) of Applicants for and on behalf of M/s. Daya Enterprises Sd/- Place: Mumbai 1. Mr. Shankaral Ishwarlal Patel (Partner) Date: 23.05.2023 2. Mr. Vinod Ishwarlal Gorani (Partner)

PUBLIC NOTICE

Take Notice that on behalf of my clients; I am investigating the title of MRS. POONAM BHAVESH JAIN, having address at Flat 1305, Summer Tower 1, Love Lane, Buzalla East, Mumbai - 400010, as "OWNER" in respect of immovable property more particularly mentioned in the schedule hereunder written ("the said flat").

By an agreement for sale dated 23/08/2018, my clients, who are the BBE-2/10493/2018 on 23/08/2018 with the Joint Sub Registrar at Mumbai City-II, Goodtime Real Estate Development Private Limited agreed to sell and all the premises on Ownership Basis unto the Owner. My clients have been negotiating with the said Owner, to acquire the ownership rights of the said flat free from all encumbrances and claims and with all clear and marketable title. The said MRS. POONAM BHAVESH JAIN has made certain representation, warranties and assurances, during the said negotiations in relation to the ownership and rights of the said flat. All persons having any claim or right, interest in or to the said flat or any part thereof in any manner by way of inheritance, share, by way of sale, mortgage, lease, lien, incense, gift, family arrangement, settlement, decree or order of any court of law, possession or encumbrance howsoever or otherwise, is/are required to intimate and forward their claim on or to the flat in writing to the undersigned at my office along with the relevant documentary proof thereof, within seven (7) days from the date of publication of this notice in this newspaper. In the absence of any claims within the above said period it shall be deemed to have been waived and/or abandoned forever and not binding on my clients and the investigation being completed and the Agreement will be executed between my client and the said Owner without any further reference in this regard.

SCHEDULE DESCRIPTION OF FLAT All that Premises bearing Flat No. 704 admeasuring 70.60 square meters carpet area on the 7th floor of P-6 of Property bearing Cadastral Survey No. 707, of Mazgaon Division, situate, lying and being at Byculla within the registration district and Sub-District of Mumbai City, situated at 25-29, Dr. Ambedkar Road, Byculla, Mumbai - 400027, better known as "SALSETTE 27, BYCULLA" and in the registration district and sub-district of Mumbai. Dated this 22th day of May 2023 at Mumbai

Mr. Shrenik A. Balya (Advocate) Address: 1. Flat/Veer Mahal, Bharatnagar Junction, Dr. B.A. Road, Lalbaug, Mumbai - 400012 Email: shrenikbalya@gmail.com Mob: +91-9819472784

SHRI CHHATRAPATI RAJARSHI SHAHU URBAN CO-OP. BANK LTD. BEED

Head Office: "Janadhar Bhavan", Jalna Road, Beed-431122 (Maharashtra) Web: www.shahubank.com E-mail: headoffice@shahubank.com/sro@shahubank.com Head office: Ph.No. (02442)226064,225154,228961.Fax-232822

Demand Notice

(Securitization Notice U/s 13(2) of SARFAESI Act, 2002) Under signed is Authorized officer of Shri Chhatrapati Rajarshi Shahu Urban Co-Op. Bank Ltd, Beed. Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and section 13 (12) is empowered to issue a demand notice under section 13(2) on Borrower and Guarantor for recovery of loan amount as shown below. The demand notice was issued on dt. 06.09.2022.

The demand notice issued on above date is published in daily news paper to bring to the notice of concerned parties and also to the public. The property referred in the notice is mortgaged with Shri Chhatrapati Rajarshi Shahu Urban Co-Op.Bank Ltd, Beed Branch Marketyard,Latur. Hence this notice, is given to public at large stating not to enter in any agreement, in any transaction, any transfer in any way & manner with the owner & concerned parties in respect of the mortgaged property to Shri Chhatrapati Rajarshi Shahu Urban Co-Op. Bank Ltd, Beed Branch Marketyard Latur.

Table with columns: Sr. No., Name and Addresses of the Borrower, Name and Addresses of the Guarantor, Demand and NPA date, Outstanding, Description of immovable property. Includes details for Smt.Choude Maina Munja (Borrower) and Shri.Gitte Keshav Mukundrao (Guarantor).

The Borrower / Guarantor /Mortgagors/legal heirs may approach to the concerned bank branch for payment of stated loan amount. If the stated amount not paid by the stated /due date, the Shri Chhatrapati Rajarshi Shahu Urban Co-Op.Bank Ltd, Beed, Branch Marketyard Latur, May proceed against the Borrower / Guarantor /Mortgagors/legal heirs & under sec 13(4) and also against purchasers for cancellation of interest made by third parties without prior permission of the bank also the Borrower/ Guarantor /Mortgagors/Third parties may be liable for penalties under act for acting against bank Shri Chhatrapati Rajarshi Shahu Urban Co-Op.Bank Ltd, Beed, Branch Marketyard,Latur.

Sd/- (Kadam G.B.) Authorized Officer Shri Chhatrapati Rajarshi Shahu Urban Co-Op. Bank Ltd, Beed

Date : 22.05.2023 Place : Beed

Public Notice in Form XIII of MOFA (Rule 11(9) (e)) District Deputy Registrar, Co-operative Societies, Mumbai City (4)

Bhandari Co-op.Bank Building, 2nd floor, P.L. Kale Guruji Marg, Dadar (West), Mumbai-400028. No.DDR-4/Mum./Deemed Conveyance/Notice/1312/2023 Date:18/05/2023

Application u/s 11 of Maharashtra Ownership Flats (Regulation of the Promotion of construction, Sale, Management and Transfer) Act, 1963

PUBLIC NOTICE Deemed Conveyance Application No. 109 of 2023

Vijay Kailash Industrial Premises Co-operative Society Ltd., CTS No.498, Pahadi Village, Goregaon (East), Mumbai-400 063. Applicant Versus 1) Mr. Amrutlal Gordhandas Sonawala (Since Deceased) @ Mr. Amrutlal Gordhandas (Patel) Sonawala (Since Deceased) Through His Legal Heir : a) Mr. Mukul Amrutlal Sonawala, Last known Add: 67, Marine Drive, 5th Floor, Mumbai-400020. 2) M/s. Asian Chemical Industries, Last known Add: Asian Chemical Compound, Subhash Nagar, Jogeshwara (East), Mumbai-400 060. 3) Vijay Kailash Industries (in Vijay Kailash Engineering Industries, Through Its Partners: a) Taluka Bhatnagar, Bhatnagar N. Kavale, Last Known Add: CTS No.498, Pahadi Village, Goregaon (East), Mumbai-400 063. ...Opponents and those, whose interests have been vested in the said property may submit their say at the time of hearing at the venue mentioned above. Failure to submit any say shall be presumed that nobody has any objection in this regard and further action will be taken accordingly.

Description of the Property :- Claimed Area

Unilateral Conveyance of a Plot of land bearing Old CTS Nos.498(p) now 498/A admeasuring 1181.39 Sq. Mtrs., out of 1246.40 Sq. Mtrs., 498/1 admeasuring 720.10 Sq. Mtrs., 498/2 admeasuring 359.30 Sq. Mtrs., and 498/3 admeasuring 183 Sq. Mtrs., and 498/4 admeasuring 2443.79 Sq. Mtrs., lying and being situate at Village Pahadi Goregaon (East), Taluka Bhatnagar, CTSO Goregaon, Mumbai Suburban District in the locality known as CTS No. 498, Pahadi Village, Goregaon (E), Mumbai-400063 together with the building of the Applicant Society known as "Vijay Kailash Industrial Premises Co-operative Society Ltd.", having G+2 upper floors without lift and consisting of 24 units in total, in favour of the Applicant Society.

The hearing in the above case has been fixed on 08/06/2023 at 2.00 p.m.

Sd/- For District Deputy Registrar, Co-operative Societies, Mumbai City (4) Competent Authority U/s 5A of the MOFA, 1963.

Public Notice in Form XIII of MOFA (Rule 11(9) (e)) District Deputy Registrar, Co-operative Societies, Mumbai City (4)

Bhandari Co-op.Bank Building, 2nd floor, P.L. Kale Guruji Marg, Dadar (West), Mumbai-400028. No.DDR-4/Mum./Deemed Conveyance/Notice/1320/2023 Date: - 18/05/2023

Application u/s 11 of Maharashtra Ownership Flats (Regulation of the Promotion of construction, Sale, Management and Transfer) Act, 1963

Public Notice Application No. 113 of 2023

Bhoomi Green Co-Op. Hsg. Soc. Ltd., Raheja Estate, Kulpwad, Borivali (East), Mumbai-400 066. Applicant Versus 1) M/s Bhoomi Constructions, 106, Shreepal Industrial Estate, Near Oshiwara Bridge, S V Road, Jogeshwara (West) Mumbai-400 102 Also at: Bhoomi Green, Near Raheja Green, Raheja Estate, Off W.E Highway, Borivali (East) Mumbai-400 066 2) M/s Unique Estate Development Co. Ltd., 106, Shreepal Industrial Estate, Near Oshiwara Bridge, S V Road, Jogeshwara (West) Mumbai-400 102 3) M/s Tropica Properties Ltd., Construction House "B", 623, 2nd Floor, Linking Road, Opp.Khar Telephone Exchange, Khar (West) Mumbai-400 052 4) Raheja Green Co-Op. Hsg. Soc. Ltd., Raheja Estate, Kulpwad, Borivali (East), Mumbai-400 066 5) Bhoomi Breeze Co-Op. Hsg. Soc. Ltd., Raheja Estate, Kulpwad, Borivali (East), Mumbai-400 066 6) Green Avenue Co-Op. Hsg. Soc. Ltd., Raheja Estate, Kulpwad, Borivali (East), Mumbai-400 066 7) Green Club Co-Op. Hsg. Soc. Ltd., Raheja Estate, Kulpwad, Borivali (East), Mumbai-400 066 8) Horizon Green Co-Op. Hsg. Soc. Ltd., Raheja Estate, Kulpwad, Borivali (East), Mumbai-400 068 9) TCS TATA Consultancy Services, Raheja Estate, Kulpwad, Borivali (East) Mumbai-400 066. ...Opponents and those, whose interests have been vested in the said property may submit their say at the time of hearing at the venue mentioned above. Failure to submit any say shall be presumed that nobody has any objection in this regard and further action will be taken accordingly.

Description of the Property :- Claimed Area

Unilateral Deemed Conveyance in respect of land admeasuring 6839.26 square meters and utilized setback area admeasuring 271.05 square meters and an undivided share in the total layout physical Recreational Ground admeasuring 6112.13 square meters and the approved built-up area of the applicant society in the layout admeasuring 1709.81 square meters area in the larger land bearing CTS No.520/A, 520/B and 520/C of Village Kanheri, Taluka Roivalli, Mumbai Suburban District together with undivided share in lay-out benefits including all and singular undivided proportionate lay-out rights, benefits, privileges in common access road, internal access road, set back, reservation, PG etc, recreational benefit, amenity spaces together with the building/structure standing thereon known as Bhoomi Green CHSL in favour of the Applicant societies.

The hearing is fixed on 08/06/2023 at 2.00 p.m.

Sd/- For District Deputy Registrar, Co-operative Societies, Mumbai City (4) Competent Authority, U/s 5A of the MOFA, 1963.

POSSESSION NOTICE (Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002)

Whereas, The undersigned being the authorized officer of the Punjab & Sind Bank Vapi Branch Valsad under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 15/07/2020 Calling upon the (Borrower/Mortgagors) Mrs Shabnam Gufran Mirza w/o Gufran Mirza & Mr Gufran Mirza s/o Manjaramahmed (Guarantor) Mr Idrish Khan s/o Ibrahim Khan to repay the amount mentioned in the notice being Rs.7,70,536.00/- (Rupees Seven Lakh Seventy Thousand Five Hundred Thirty Six Only) as on 03/06/2020 within 60 days from the date of receipt of the said notice with future interest and incidental charges w.e.f. 03/06/2020

The borrower having failed to repay the amount, notice is hereby given to the borrower/ Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 19th Day of May of the year 2023.

The borrower/ Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab & Sind Bank Vapi Branch Valsad for an amount Rs.7,70,536.00/- (Rupees Seven Lakh Seventy Thousand Five Hundred Thirty Six Only) as on 03/06/2020 within 60 days from the date of receipt of the said notice with future interest and incidental charges w.e.f. 03/06/2020

The borrower's attention is invited to provisions of sub-section (B) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of Property Equitable Mortgage of Residential Flat No. 107, situated at Tohid Park, Survey No. 98/1 paikae, Plot No. 1, Village Dunga Tal Vapi, Distt. Valsad to secure the dues the Bank, in construction of the above said loan facility to addresses No. 1 & 2 Admeasuring 685 Sq. Ft. The Sale deed was registered with Sub Registrar Office, Valsad on 30.05.2015 vide registration No. 004363 Receipt No. 2015400007329 in the name of title holder Mrs Shabnam Gufran Mirza s/o Gufran Mirza. Bundled as under (as per sale deed): -North by: Road, South by: Entry and passage, East by: Flat no.208, West by: Flat no.206

DATE: 19.05.2023

Sd/- Authorised Officer PUNJAB & SIND BANK



Annexure XXVIII

Final Reminder Cum Auction / Sale Letter For Agriculture Gold Loans (MF 1033) Iqatpuri Branch (DP 5606)

The under mentioned persons are hereby informed that they have failed to pay off the liability in the loan accounts. Notices sent to them by Registered Post have been returned undelivered, to the Bank. They are therefore requested to pay off the liability and other charges and return the pledged securities on or before 06/06/2023 (date) failing which the said securities will be sold by the Bank in e- Auction at the cost of the borrower at 12.30 PM. To 1.30pm on 12/06/2023 or on any other convenient date thereafter without further notice, at the absolute discretion of the Bank.

Table with columns: Sr. No., Borrowers Name, Loan Account, Loan Amount Sanctioned, Liability as on, Rate of Interest, NPA Date, Details of Secured asset, Branch. Includes details for BORROWER M/S. ASHAPURI PROVISION AND SUPER MARKET PROPRIETOR MR. RAJENDRA VANAJI METKAR.

NOTE: Amount outstanding should include all liabilities of the party under Gold Loans as well as any other loan/credit facility

Date: 22/05/2023 Place: Iqatpuri



Sd/- Authorised Officer, Canara Bank

REGIONAL OFFICE NASHIK

4 th floor, Roongta Supremus, Tidke Colony, Chandak Circle, Nashik, 422002

DEMAND NOTICE

That following Name Borrowers has availed the following Loans / credit facilities from our Branch from time to time :

Table with columns: Sr. No., Borrowers Name, Loan Account, Loan Amount Sanctioned, Liability as on, Rate of Interest, NPA Date, Details of Secured asset, Branch. Includes details for BORROWER M/S. ASHAPURI PROVISION AND SUPER MARKET PROPRIETOR MR. RAJENDRA VANAJI METKAR.

NOTE: Amount outstanding should include all liabilities of the party under Gold Loans as well as any other loan/credit facility

Date: 22/05/2023 Place: Iqatpuri



Sd/- Authorised Officer, Canara Bank

